

वित्त तथा राजस्व और बौद्धिक मंत्री (श्री एच० एम० पटेल) : (क) 31-3-1977 को केन्द्रीय सरकार के 135 चालू उद्घम थे ।

(ख) और (ग). अनेकित सूचना अनुबन्ध में दी गई है । [प्रश्नालय में रखा गया । देखिये संख्या एल टी—1244/77 .

एडवॉस इंश्योरेंस कंपनी, बम्बई द्वारा फर्मों तथा कारखानों का बीमा

2305. श्री बघाराम शास्त्र्य : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) एडवॉस इंश्योरेंस कम्पनी, बम्बई, द्वारा कितनी फर्मों तथा कारखानों का बीमा किया गया ;

(ख) गत दो वर्षों में कम्पनी को कितने फर्मों तथा कंपनियों को मद्दावजा देना पड़ा तथा प्रत्येक को कितना कितना; और

(ग) उसकी कितनी शाखाएँ हैं और उनमें कितने कर्मचारी काम करते हैं ?

वित्त तथा राजस्व और बौद्धिक मंत्री (श्री एच० एम० पटेल) : (क) से (ग) सूचना उपलब्ध नहीं है । बीमा अधिनियम 1938 " अन्तर्गत एडवॉस इंश्योरेंस कम्पनी लिमिटेड का पञ्जीकरण (नवीकरण न कराये जाने के कारण) 20-3-76 से रद्द कर दिया गया था जिससे उसे नया कारोबार करने की मनाही कर दी गई । अदालत के आदेश के अनुसार 28-10-1970 को कम्पनी की सांविधिक जमा राशि वापस कर दी गई और उस तारीख से बीमा अधिनियम, 1938 के उपबन्धों के अधीन यह कम्पनी बीमा कम्पनी नहीं रही ।

**Resolution passed by Indian Meteorological Workshop Union Pune Branch opposing the Recommendations of Ramanna Committee**

2306. SHRI R. K. MHALGI: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Government have received a copy of the resolution passed on 12th September, 1977 by the General Body of India Meteorological Workshop Union of Pune Branch opposing the recommendations of Ramanna Committee; and

(b) if so, what action have Government taken or propose to take in regard to the said resolution?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): (a) Yes Sir

(b) The views of the Union will be taken into account before Government decisions on the recommendations of Ramanna Committee are taken.

**House Rent Allowance to Government Employees Working in Mizoram**

2307. DR. R. ROTHUAMA: Will the Minister of FINANCE be pleased to state:

(a) whether House Rent Allowance have never been paid to the Government employees working in the Mizoram Government whereas the same has been and is being paid to all other Government Employees working in other States and Union territories;

(b) if so, the reasons for such discrepancies with respect to Mizoram Government employees; and

(c) whether immediate steps are proposed to be taken to restore their House Rent Allowance with retrospective effect?

**THE MINISTER OF FINANCE AND BANKING (SHRI H. M. PATEL):** (a) to (c). The classification of cities for the payment of house rent allowance to the Central Government employees is made according to their population. Only cities which have a minimum population of 50,000 and above as per the last decennial census are eligible for classification for the payment of house rent allowance to the employees. No house rent allowance is being paid to Central Government employees working in Mizoram, as none of the cities in Mizoram qualifies for classification on this basis

**House Rent Allowance to P & T Employees working in Ratnagiri City, Maharashtra**

2308. **SHRI BAPUSAHED PARULKAR:** Will the Minister of FINANCE be pleased to state:

(a) whether the Third Pay Commission has recommended that house rent allowance may be sanctioned to the employees of Central Government working in costly cities and towns even though the population of such places is less than fifty thousand;

(b) whether Government are aware that the accommodation problem in Ratnagiri City in Maharashtra is very acute and the living is very costly;

(c) whether Government propose to give house rent allowance to P&T employees serving in Ratnagiri City in Maharashtra; and

(d) if so, when and if not the reasons for the same?

**THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL):** (a) Regarding the payment of House Rent Allowance to the Central Government employees, the Third Pay Commission had recommended as follows:—

(i) The Government should take houses on long lease and make residential accommodation available to

its employees on payment of 10 per cent of their pay.

(ii) Government should lay down appropriate rates of house rent allowance for different cities and towns not on the criterion of population but on the basis of the prevailing levels of rent. Alternatively, notional rent for different types of accommodation meant for employees in specified pay groups should be laid down for different cities and towns. The difference between the actual rent paid and 10 per cent of the pay should be reimbursed provided the actual does not exceed the notional rent; where it does, the extent of reimbursement will be limited to the difference between the notional rent and 10 per cent of the pay.

(iii) Till the Government is able to make the above mentioned arrangements the rates of House Rent Allowance should be as follows:

Class of city/ town	Rate of House Rent Allowance (H.R.A.)
A, B-1 and B-2	15 per cent of pay subject to a maximum amount of Rs. 400 as house rent allowance.
C Class	7½ per cent of pay subject to a maximum amount of Rs. 200 as house rent allowance.

Government has decided to accept the recommendation at (iii) above.

(b) to (d). Only cities which have a minimum population of 50,000 as per the last decennial census are eligible for classification for the payment of house rent allowance to the employees. As per 1971 census, the population of Ratnagiri in Maharashtra State was 37,551 and as such it does not qualify for classification for payment of house rent allowance to the Central Government employees including the P & T employees serving there.